MB. CHAIRMAN: I am quite sure Hie moment anything interesting develops the Government will inform you. But you should allow the negotiators Ireedom to carry on their negotiations.

SHRI BHUPESH GUPTA: We are slightly upset because it is being even suggested that they are discussing a plebiscite which has been closed a long time ago. There cannot be any discussion of a thing which impinges •n the status of Kashmir as a part of India. Do I have that assurance from Government?

MR. CHAIRMAN: You have said what you have said. There is no statement, and I cannot call for a statement at this moment.

MOTION FOR ELECTION TO THE NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE AND PROGRAMME THEREOF.

THE MINISTER OP STATE *m* THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): Sir, I beg to move the following Motion:—

"That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948 of the Ministry of Agriculture (now Food and Agriculture) as subsequently amended, this House do proceed to elect in such manner as the Chairman may direct, one member from among the Members of the House to be a member of the National Food and Agriculture Organisation Liaison Committee."

## The question was put and the motion mas adopted.

MR. CHAIRMAN: The following will be the programme of election to the National Food and Agriculture Organisation Liaison Committee:— . N mber of Members One to be elected.

2. Last date and time 23rd Janta for receiving nominations. 1963. (Up to

#### 3.00 P.M.)

3.date and time 24th January, or withdrawal of 1963. (Up to candidature 3,00 P.M.)

4. Date and time of 25th January, election. 1963- (Between 3.00 and 4.0a P.M.)

5. Plice of election. Room No. 631

First Floor > Parliament Hose New Delhi.

6. Melho election.

Proportional

repre ;entatioa by means of tk e single transferable vote.

## THE DELHI RENT CONTROL (AMENDMENT) BILL, 1963

# THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHM

## MATI MARAGATHAM CHANDRASEKHAR):

Sir, I move for leave to introduce a Bill to amend the Delhi Rent Contral Act, 1958

## The question was put and the motion was adopted.

SHRIMATI MARAGATHAM CHAN-DRASEKHAR: Sir, I introduce the Bill

#### THE LIMITATION BILL, 1962

THE DEPUTY MINISTER NOT THE MINISTRY OF LAW (SHRI BIBUDHEN DRA MISRA): Sir, I move:.....

"That the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes, connected therewith, as reported by the Joint Committee of the Houses, be taken into consideration." The provisions of this Bill were discussed for a whole day on the 6th &t August, 1962 on a motion for reference of the Bill to a Joint Select Committee and on that day also I sopke at length on the different prorisions of the Bill. I do not want to waste the time of the House by repeating what I said on the earlier •ccasion.

#### [SHE DEPUTY CHAIRMAN in the Chair]

I would only remind the House in this connection of the main recommendations of the Law Commission with regard to the articles of the Limitation Act. So far as the articles were concerned, their recommendations were three-fold. Firstly, they recommended that there should be a clas-»fleat on of the articles according to the subject-matter which principle was accepted and incorporated in the Bill. Their second recommendation was that the period of limitation should be the same as far as possible with regard to the suits of the same mature. That principle was also accepted and. incorporated in the Bill. Their third recommendation was that time should run from the date of the actual cause of action and not from the date shown in the Act as it stands today. This recommendation was not accepted in the Bill for the simple reason that to say that in a particular suit the starting point of limitation should be the cause of action would be to create difficulties because cause of action is a legal term; 'cause of action' means proving a bundle of facts, and ft might prove ultimately difficult for a litigant exactly to know from what date the cause of action accrues in a suit. And therefore it was thought that the present arrangement to indicate in every type of suit the particular date from which the time would be computed would be all right.

Madam, we are very grateful to the Joint Select Committee that it considered in detail not only the provisions of the Act but also the provisions in the articles and you will find that \

after a very great deal of careful thought and deliberation, they have made certain changes in the recommendations themselves. First of all, I would refer to the changes that have been suggested by the Joint Select Committee. The first change is with regard to clause 4. Clause 4 prescribes that when the date of limitation for a suit expires on a holiday, the suit can be filed on the next day. The word used there in clause 4 is 'closed'. Doubts have been expressed whether, if there is a part holiday in a court, that part holiday would come within the purview of clause 4 of the Bill. Therefore, to remove all doubts, a short explanation is provided which reads—

"A court shall be deemed to be closed on any day within the meaning of this section if during any part of its normal working hours it remains closed on that day."

Then the next important recommendation is with regard to clause 6. That gives the right to a minor to sue; if a person is a minor, the right will accrue after he attains majority. Doubts have been expressed whether this benefit can be given to a child in the womb. So far as some High Courts are concerned, the Lahore High Court—it is an old case and that has been iollowed-4ias taken a technical view and it has said that a minor here in clause 6 does not include a child in the womb, whereas the High Court of Madras has held that a minor would include a child in the womb, because not only for the purposes of the Hindu Law but for the purposes of the Workmen's Compensation Act and many other laws, a child in the wombgets benefit and there is no reason why this benefit should not be extended so far as the provision in clause 6 is concerned. Therefore an explanation has been inserted here saying-^

"For the purposes of this section, 'minor\* includes a child in the womb."

[Shri Bibudhendra Misra.]

Then I would refer to clause 13 j which contains the provision for those cases where leave to sue or appeal as a pauper is applied for. That is entirely a new provision altogether that has been inserted in the Bill.

Then I would come to clause 29. It provides the savings part of the Bill. It originally provided that a suit could be filed two years after the coming into force of the Act and an application could be filed within thirty days after the coming into force of the new Act. It was felt by the Joint Select Committee that since the entire Limitation Act was undergoing a radical change, it would not be fair to put a period of two years for a suit and a period of thirty days in the case of an application. Therefore they thought that the time should be extended, that it should be at least five years in the case of a suit and it should be at least ninety days in the case of an application. That is the main recommendation with regard to the clauses.

Then coming to the aorticles, you will find that they have suggested a change in article 44 that when a suit for an insurance claim is filed, the time will run not only from the date of the death of the deceased but from the date of the denial of the insurance claim, because it has been found in many cases that the period of one year from the date of death has not been sufficient, because a long time elapses in correspondence. Therefore, the date of denial of the claim has been raised to three years.

Then, so far as article 82 is concerned—suit by executors, administrators or representatives under the Indian Fatal Accidents Act, 1855—the Joint Select Committee has suggested that the period of limitation should be two years and not one year.

So far as article 115 is concerned, a substantial change has been made.

Madam, I would refer to article 115(a):

"From a sentence of death passed by a court of session or by a High Court in the exercise of its original criminal jurisdiction."

Here the period of limitation under the present Act is only seven days. The Law Commission recommended that the period of seven days was very short and that it must be raised to thirty days, and that ha<sub>s</sub> been accepted by the Joint Select Committee.

So far as the other recommendations of the Law Commission regarding this article are concerned, they wanted to reduce the time in each case but the Joint Select Committee felt that the time should not be reduced and that the present provisions which we find in the existing Act should be there. Therefore the Joint Select Committee have not accepted the other recommendations of the Law Commission so far as article 115 ie concerned.

Then, Madam, so far a\* articles 132 and 133 are concerned, in the case of a certificate of fitness to appeal to the Supreme Court, and in the matter of special leave to appeal in a case involving death sentence, the period ie increased from thirty days to sixty days, and in cases of revision alao the time for application to a High Court for the exercise of its powers of revision is raised to ninety days from thirty days.

Sr; these are the main recommendations of the Joint Select Committee. As I have already said, Madam, the Joint Select Committee sat for quite a number of days and discussed some important amendments in greater detail in two or three sittings and they have suggested certain changes in the articles because of the difficulties that some of them experienced as lawyers in courts of law and also as practical men in society. WiSi these words, Madam, I move that the Bill as reported by the Joint Committee be considered.

The question ions proposed.

Shri SANTOSH KUMAR BASU (West Bengal): Madam Deputy Chairman, I extend my full support to the provisions of the Bill as has been Joint Select reported on by the Committee. The hon. the Deputy Minister has presented a very lucid summary of the recommendations of the Select Committee, and I do not think I can add very much to it. The main features of the changes, which have been suggested by the Select Committee, have been stated in a nutshell, if I may say so, by the hon. the Deputy Minister. The one outstanding change which has been introduced in this Bill, not in the Select Committee stage but before, when the Bill was introduced in this House, is that the in the Schedules have been arranged on the basis of the subjects to which they relate, and not on the basis of the periods of limitation and my submission is that this is a much more rational or logical system- to adopt, namely, to take up a particular subject and group all the possible kinds of suits under the; general heading of that subject and lay down the periods of limitation in respect of each cause of action which comes under each of these articles. Instead of this, in the original Act of 1908 the suits were grouped under the particular periods limitation which related to them. Under that system it was extremely difficult for anyone not initiated in the intricacies of the law of limitation so far as the articles are concerned, to find outa particular kind of suit to which a particular period of limitation would apply. He had got to hunt up the entire list of three-year period suits and find out which article applied to a particular

suit which had to be filed by a lawyer. Now you go straight to the subject itself and find out what is the period of limitation fixed for the suit. That by) itself is a very reasonable and logical improvement of the system, which has been introduced by the new Bill. 1061 RS—4.

Now, so far as the clauses are concerned my friend the Deputy Minister has also indicated the changes which have been brought about. Having had the opportunity of fitting in the Select Committee I do feel that these changes are very necessary and experience lias shown that such changes are important and essential in amending the law of limitation. In the original Bill, as has been pointed out, appeal had been the periods of drastically reduced on the suggestion of the Law Commission, but the Committee felt that the existing periods of limitation as applicable to appeals, should not be reduced, as otherwise it would create confusion and would also result in an abridgement of the rights of aggrieved persons to prefer appeals against judgments to which they took exception. From that point of view again the Select Committee has done something which, in my submission, is absolutely

Bill. 1962

Then there are other changes which have been introduced in the clauses themselves, and I think those are also in the right direction. After a full and fair discussion, extending over a number Of days under the able chairmanship, if I may say so, of you Madam, the SeJect Committee arrived at certain decisions which have been embodied in their report.

And so far as the law of limitation is concerned, when we look back to the history of this subject, we find that there was cfhaos and confusion in this on the question of limitation country for more than half a century, for about a century. Before 1859 there were two systems of limitation prevalent in this country, one applicable to courts established by Royal Charter in the Presidency towns of India, namely Calcutta, Bombay and Madras. They administered the English law of limitation—nothing to do with the laws prevalent in this country. For the rest of the country, in all other courts, the law embodied in the Regulations was

[Shri Santosh Kumar Basu.] the law of limitation in vogue. Now, that system was done away with shortly after 1859, and I think that a uniform law came into operation in 1862, and right from that point of time several amendments were introduced in the law of limitation until in 1908 a new law came into being incorporating all the amendments suggested up to that time—the Indian Limitation Act. 1908. Then came the Civil Justice Committee in 1924 and they pointed out in their report several anomalies which required correction. Also Sir Tej Bahadur Sapru pointed out certain defects All these were taken into account from time to time ani, several amendments were passed as years went by. Later on, this is the first time when, as a result of the recommendation of the Law Commission, a thorough overhaul of the entire law of limitation has been attempted and a new law embodied in a Bill, this new Bill is before the House with the provisions altered in some respects by the Joint Select Committee. I would, therefore, recommend to this hon. House with great humility that this Bill as reported on by the Joint Select Commitee be adopted. Thank you.

श्री कृष्ण चन्द्र (उत्तर प्रदेश):

माननीय उपसभापित महोदया, यह लिमिटेशन
बिल जौइन्ट सेलेक्ट कमेटी से जिस शक्ल
में पास हो कर श्राया है, में इसका स्वागत
करता हूं। जौइन्ट सेलेक्ट कमेटी ने बड़ी
सफल मेहनत के बाद इस बिल में काफी
उन्नित की है श्रीर इा बिल को बहुत सुवारा
है। वैसे ता जब यह बिल इस सदन के
सामने प्रस्तुत किया था, उस बिल में ही
पहले कातून की अपेका काफी सुवार करें
दियें गये थे, लेकिन श्रव जोइन्ट सेलेक्ट कमेटी
ने, जसा कि माननीय अपनंत्री जी ने बताया,
श्रीर कुछ एसे सुवार कर दिये हैं कि
जिन सुवारों का फाउदा श्राम लोगों को
मिल सकेगा। में कुछ धाराओं के सम्बन्ध

ग्रपने विचार प्रकट करूंगा । धारा चार का इस बिल में जिक किया गया है श्रीर इसमें जो सूत्रा किया गया है वह बहुत अच्छा है। अभी तक यह कानन या कि ग्रगर किसी की मियाद किसी ऐसे दिन पर खत्म होता है, जो ग्रदालत की .छ.झी का दिन हो तो इसरे दिन तक वह मियाद चलेगी। अब सेलेश्ट कमेटी ने यह कर दिता है कि कोई भ्रदालत भगर पूरे दिन बन्द न हो या थोड़ समय के लिये बन्द रहे तो भी यह मान लिया जायेगा कि वह पूरे दिन के लिये बन्द थी और उनका फायदा अगले दिन तक भिल सकेगा। अभी तक ऐसा होता था कि कमी-कभी भदातत थोड़ी देर के लिये खलती थी या बन्द गहती थी तो मविकाल बेचारे को **ग्रपील दा**यर करने का मोका नहीं मिलता था और उनकी मियद जाता रहती थी । लेकिन अब नयं कानन से उसे यह फायदा मिल जानेगा कि अगर उस दिन श्रदालन बंद हो, चाहे थोड़ी देर के लिये भी बंद हो, तो वह दूसरे दिन भी अपील दायर कर सकता है।

अब क्लाज तीन के बारे में मझे यह श्रर्ज करना है कि सेलेक्ट कमेटी से इस बारे में जो चीज पास हो कर आई है, वह यह है कि ग्रगर मियाद का सवाल भ्रदालत में न भी उठाया जाये दूसरी तरफ से, तो भी श्रदालत उस मियाद के सवाल को जो कि खत्म हो गई है, बगैर उसके इंतजार किये खारिज कर देगी। मुझे इस बारे में कुछ संदेह है और में माननीय मंत्री जो से इसके बारे में स्पष्टीकरण चाहंगा । मान लीजिये एक मुकद्दमा दायर होता है और वह मियाद के बाहर दायर हुआ है। मुद्दालय ने मियाद का सवाल नहीं उठाया, ग्रदालत के सामने किसी तरह भी मियाद का सवाल नीटिस में नहीं आया और जब अदालत के सामने मियाद का सवाल किसी के नोटिस में नहीं आया तो उस मुकदमे में डिग्नी हो नई ।

अगर वाद में वह सवाल मियाद का आवेगा कि इस मुक्दमें में डिग्री नहीं होनी चाहिये थी, तो मैं यह जानना चाहूंगा कि वह डिग्री वायड मानी जायेगी या नहीं मानी जायेगी।

ग्रव में ग्रापका ध्यान कताज ६ की तरफ दिलाना चाहंगा और इसमें लिखा है कि अगर कोई पागल है और उसके पागलपन के जमाने में उतकी नियाद खतम होती है तो उसको इस बात का मौका मिलेगा कि जब तक उसका पत्मलपन दूर नहीं हो जाता तब तक उसकी मियाद खत्म नहीं होगी; यानी पागलपन खत्म होने के बाद उसकी मियाद चलना शरू होगी। लेकिन बलाज ६ में यह लिखा है कि अगर मुद्दा मियाद का समय चलना शुरू हो गया है ग्रीर उसके बाद बह पागल होता है तब उसको फायदा नहीं मिलेगा। मैं श्रापके सामने एक मिसाल रखना चाहता हं। मान लीजिये एक श्रादमी का कोई दावा है ग्रीर उसको दो या ढाई साल हो चुके हैं ग्रीर उसने यह दावा नहीं किया क्योंकि वह जानता है कि तीन साल की मियाद है और बाद में कर दंगा, इसी बीच वह पागल हो जाता है, तो मौजुदा जो प्राविजन्स हैं, उबके मताबिक तो चंकि समय मियाद का चलना शरू हो गया है तो वह समा चला। रहेगा ग्रीर ग्रगर पागलपन के जमाने में उसकी मियाद खत्म हो जाती है तो उसको दावा करने का मीका नहीं हैगा। इन सम्बन्ध में में माननीय मंत्री जी से यह जानना च हंगा कि जिस तरह की पोजीशन मैंने अभी बतलाई है तो क्या उस बेचारे की उनके पागलपन के खत्म होने के बाद यह नहीं मिलेगा ? क्या उसके पागलपन में दावा करने की मियाद जाती चौर वह बंबारा इन फायदे से बंचित रह जायेगा?

आर्टिक्लि ४४ में मैंने कुछ संशोबन दिये हैं। आर्टिकल ४४ "ए" के बारे में

जैसा कि माननीय मंत्री जी ने बतलाया कि अगर किसी का इंश्योरेंस का क्लेम है, तो अभी तक यह कानन था कि मत्य के बाद से उसकी मियाद का समय लगाया जाता था यानी मृत्य के बाद से तीन साल तक वह ग्रपने क्लेम का दावा कर सकता था। दूसरी तरफ ब्राटिकिल ४४ "बी" में भी इंग्यो-रेंस के बारे में यह कहा गया है कि अगर किसी की क्षति हुई है तो वह क्षति के दिन से तीन साल तक अपना क्लेम कर सकता है। मान लीजिये किसी ने किसी सामान का इंश्योरेंस कराया है और धगर किसी वजह से आग लग जाती है तो क्लोम का समय उस वक्त से लगेगाजबसे क्षति हुई है। उस तारीख से तीन साल के ग्रन्दर ग्रन्दर वह ग्रपना क्लोन ग्रदालत में दायर कर सकता है। जैसा कि ग्रापने मृत्यु के सम्बन्ध में यह मनासिब समझा कि कारेस्पांडेंस करने में काफ़ी देर लग सकती है ग्रीर इसी बीच तीन साल का समय खत्म हो जाता है। लेकिन ब्रापने यह असूल मान लिया है कि जब वह कंपनी क्लोम के बारे में इन्कार कर देती है तो तब से तीस साल का समय लगेगा। लेवन जहां तक आग लगने की क्षति का सवाल है उसके बारे में ब्रापने इस तरह की कोई सहिलया नहीं दी है, केवल क्षति मे तीन साल के धन्दर क्लोम दायर करने का समय दिया है। मेरा कहना इस सम्बन्ध में यह है कि बहत दफा पत्र व्यवहार करने में काफ़ी समय लग जाता है । बहत सी कम्यनियां ऐसी होती हैं जिनके बारे में किसी को कोई संदेह करने की गुजायश नहीं होती है, ले किन फिर भी पत्र व्यवहार करने में तीन साल की धवित गुजर सकती है। मान लाजिये तीन साल तक पत्र-ब्यवहार करते रहने पर समय खत्म हो जाता है तो वह बेचारा दावा करने से वंचित हो जायेगा। मृत्यु का जैसे इंडवं रेंस है, वैसे ही क्षति का इंड्योरेंस है। मत्त् के इंश्योरेंस के मामले में यह मुनासिय समझा गया कि कारेस्पांडेंस के दिमियान [श्री कृष्ण चन्द्र]

धगर कम्पनी इनकार करती है पूरे क्लेम से या धाधे क्लेम से, तो उसकी इनकारी की तारीख से तीन साल तक वह अपना दावा कर सकेगा । मेरा यह संशायन हैं या सुझाव है ग्रीर मैं ग्राशा करता हं कि माननीय उपमंत्री जी इस पर विचार करेंगे कि जब दूसरी तरफ यह मनासिब समझा गया तो क्षति के मामले में भी यही होना चाहिये। उसको पत्र व्यवहार में काफी देर लग सकती है और पत्र व्यवहार के दिमयान में अगर कम्पनी इनकार कर देती है पूरे क्लोम को या आधे क्लेम को मानने से, तो उसकी मौका मिलना चाहिये दावा करने के लिये तीन साल का या कम से कम एक साल का या छः महीने का । इनकार करने के बाद अगर उसकी मियाद गुजर गई तो उसका क्लेम वैसे ही जाता रहेगा और कम्पनी उसका फायदा उठायेगी ।

द्रव द्रार्टिकिल ११२, जो गवर्नमेंट की तरफ से दाबा करने के सम्बन्ध में है. उसकी तरफ मैं आ रहा है। इसमें गवर्नमें को तीस साल का मीका दिया गया है। में समझता हं कि यह नामनासिब है कि गवर्नमेंट को तीस साल का मौका दिया जाये एक मामुजी दावे के लिये। गवर्नमेंट आजकल विजनेस भी करती है। विजनेस में भी बहुत से लोगों पर गवर्नमें इ का पावना बाकी रहता है । ग्रगर गवर्नमेंट का कोई क्लेम किसी चल सम्पत्ति के लिये है तो यह तीस साल तक दावा कर सकता है जब कि शायद बह आदमी भी मर गया हा और उसकी श्रीलाद भी मर गई हो । गवर्नमेंट की हर क्लेम के लिये यह तीस साल का समय देना निहायत नाम्नासिब है और जिस ग्रादमी के खिलाफ क्लेम है, उसके साथ बहुत बहु। ज्यादती है। ग्राखिर गवर्नमेंट को मारे इतना मोका मिले जबकि गवर्नमेंट के पास बहुत बड़े ग्रहलकार हैं, इतना उसके पास स्टाफ रहता है ग्रीर कानुनी सलाहकार रहते हैं। जब एक मामली आदमी को तीन साल का मीका मिलता है और ग्रचल प्रापर्टी के लिये छः साल का या बारह साल का मीका मिलता है, तो गवर्नमेंट को इतना मौका क्यों मिलना चाहिये तीस साल का । इस सम्बन्ध में मैं एक बात ग्रीर ग्रर्ज करना चाहंगा । ईजमेंट का एक सवाल है। ईजमेंट के सवाल के लिये. जहां कि किसी ग्रादमी का मकान है, उस मकान से उसका ग्राने जाने का रास्ता है श्रीर बीस साल से वह उस रास्ते को इस्तेमाल कर रहा है। ग्रब ग्रगर वह रास्ता किसी दूसरे की जमीन पर पहता है और बीस साल उनको उसे इस्तेमाल करते हुए हो गये हैं, तो उतका क्लोम उस रास्ते की जमीन पर ऐबसोल्यर हां जायेगा । लेकिन गवर्नमेंट के लिये ग्रापने तीस साल का मौका दिया है। जब यहां पर धाम धादिमयों को बीस साल का मीका दिया गया है, तं। गवर्नमेंट को जो तीस साल यानी इयोढ़ा मीका दिया गया है वह एक तरह से मनासिब है। दूसरी घोर एकदम से आपने तास साल का मीका दे दिया है। जहां किसी मानती आदमी की भिसी **क**नेम में दो साल का मीका है, किसी में एक हो साल का मीका है भीर ज्यादातर तीन साल का मौका है और अचल प्रापर्टी के लिये छ: साल का या बारह साल का मीका है, वहां एकदम गवर्नमेंट के लिये पांच छ: गना यानी पूरे तीस साल रख दिया । मैं समझता हूं कि यह जो गवर्नमेंट के वास्ते समय दिया गया है, यह बिलकुल नामुनासिव है ग्रीर ग्रन्चित है ग्रीर इसमें कोई स्थाय की बात नहीं है। गवर्नमेंट को भी ग्रपने मामलों में बेखबर नहीं रहना चाहिये। जैसे धान श्रादिमयों के लिये हैं कि उनको जाग्रत रहता चाहिये, वैसे ही गवर्नमेंट को भी जावत रहन। च हिये और समय के अन्दर उसको भी ग्रपने क्लम ग्रदालत में ले ग्राने चाहियें। मियाद का सवाल जो रखा गया है, उसका ग्रसुल यह है कि थोड़े दिनों के बाद ग्रादमी भूल जाता है कि क्या बात थी खीर उसके सामने कोई ऐसा सबत ही नहीं रहता है जिसको वह पेश करे। चल सम्पत्ति के बारे में जो तीन साल की मियाद रखी गई है वह इसी खवाल से रखी गई है कि तीन साल गजर जाने के बाद उसको बहतसी बातें याद नहीं रहेंगी और उस वेचारे को कोई सबत पेश करना म्श्किल हो जायेगा । इसी ग्रसल के ग्रावार पर मियाद का सवाल रखा गया है और वहीं उसल गवर्नमेंट के लिये भी लाग होना चाहिये । तीस साल का बहुत बड़ा ग्रमी है। ग्रगर किसी ने ग्रपनी इंडस्टी चलाने के लिये गवर्नमेंट से कर्ज़ा लिया है, किसी ने गवर्नमेंट से कोई सामान लिया है या रेलवे के बलेम हैं, तो गवर्नमें तीस साल बाद किसी पर नालिश कर सकती है। यह एक तरह से हकतल्फी है दूसरे ग्रादमी की । यह उसके साथ न्याय नहीं है और यह अनुचित बात है। जो ग्रमल न्याय का रखा गया है, उसके यह विलक्त प्रतिकृत है। हमें गवनंमेंट को भी इतना मौका नहीं देना चाहिये । धगर किसी मामली ग्रादमी को तीन साल का मौका मिलता है तो गवनंभेंट को छः साल का मौका दे दिया जाय । जहां और आदिमयों को छ: साल का मौका मिलता है, वहां गवनंमेंट को आप वारह साल दे दोजिये । लेकिन इतना बडा श्रमी गवर्नमेंट को देना मुनासिब नहीं है।

ग्राखिर में ग्राटिकिल ४४ के सम्बन्ध में मैं एक बात ग्रीर जानना चाहूंगा। यह तो ग्रापने रख दिया कि जब कोई कम्पनी ग्राखिर में जा करके क्लेम को इनकार कर दे, तो उस इनकारी की तारीख से उसकी मियाद का समय रन करना शुरू करेगा। यह ठीक है। लेकिन मान लीजिए, कम्पनी कारेस्पांडेंस करती जाती है ग्रीर कारेस्पांडेंस करने में तीन साल गुजर गये ग्रीर तीन साल के बाद उन्होंने कोई जवाब ही नहीं दिया, न उन्होंने की अपेक्षा यह बहुत सुघरा हुआ कानून है। लोगों को जो दिवकतों थीं, कहीं कहीं जो बड़ा गोलमाल था, कहीं कुछ होता था, कहीं कुछ होता था, कहीं कुछ होता था, वह इससे सब मिट जायेगा। इस लिये मैं इस बिल का स्वागत करता हूं और समर्थन करता हूं।

क्लेम को मंजर किया और न इनकार किया तब भी क्या उसको दावा दायर करने का. मौका रहेगा ? उसके बाद भी उसको दावा दायर करने का मौका रहना चाहिये। जब कम्पनी जवाब देना बन्द कर दे, उसकी ग्राखिरी चिटठी के बाद उसको मौका रहना चाहिये । अगर आप इस बात का लिहाज' करते हैं कि कम्पनी का कारेस्पांडेंस में जी. समय जाये, उसका फायदा मियाद के मामले : में उसको मिल जाना चाहिये, तो कुदरती तौर पर यह भी होना चाहिये कि बगर कम्पनी कारेस्पांडेंस करने के दिमयान में चुप लगा जाती है, ग्राखिर में यह देख करके कि मियाद बीत गई ग्रब चप लगा लो, न क्लेम को मंजर करो और न इनकार करो, क्योंकि इनकारी से मियाद लग जायेगी, तो उस सुरत में क्या होगा । मेरे ख्याल में यह एक कभी इस कानन के ग्रन्दर है। मैं उम्मीद करता हं कि माननीय उपमन्त्री जी इस कमी को जरूर दूर करने की कोशिश करेंगे।

बाकी जो इस बिल में बहुत से मुखार किये गये हैं, उनका संक्षेप में जिक माननीय उपमन्त्री जी ने भी किया है ग्रौर दूसरे माननीय सदस्य ने भी किया, जिन्होंने ग्रभी इस पर भाषण किया। जितने इसमें संशोधन किये गये हैं, वे बहुत ग्रच्छे हैं ग्रौर बेहतर हैं। जैसा कि मैं पहले निवेदन कर चुका हं, पहले कानून की अपेक्षा यह बहुत सुघरा हुग्रा कानून है। लोगों को जो दिवकतें थीं, कहीं कहीं जो बड़ा गोलमाल था, कहीं कुछ होता था, वह इससे सब मिट जायेगा। इस लिये मैं इस बिल का स्वागत करता हूं ग्रौर समर्थन करता हूं।

THE DEPUTY CHAIRMAN: Shri Sapru, you may speak in the afternoon.
The House stands adjourned till 2-30.
The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, The Vice-Chairman (Shri M. P. Bhar-Gava) in the Chair.

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Vice-Chairman, the Bill before us is intended to implement the Third Report of the Law Commission on the Indian Limitation Act, with certain modifications. It rearranges the articles contained in the First Schedule in accordance with their subject-matter involved and it rationalises or it seeks to rationalise the period of limitation as far as possible.

I was a member of the Select Committee on this Bill, but for reasons of health I could not attend any meeting of the Select Committee except the last one where I appended my signature to it. I appended my signature to it without having gone through the Bill carefully at that time. I could not attend to the Bill because I was seriously ill during the period that the Select Committee was doing its work.

I have gone 'through the Report of the Select Committee in a cursory manner. I cannot say that I have devoted much time and thought to the Report; but I have gone, through the Report in a cursory manner and I will just point out to you one or two features where I would have liked the Select Committee to have taken a slightly different view. I hope that I shall not be doing something which a member of the Select Committee may not dof if I indicate my dissent from some of the recommendations of the Select Committee of which I was' a' member and which I could not serve.'

PROF. M. B..LAL (Uttar Pradesh): Sir, it is a constitutional question The hon. Member was not only a member of the Select Committee but he has, appended his signature to the Report without appending any

Minute of Dissent or any note, and he is now expressing his difference of opinion.

SHRI P. N. SAPRU: I am not . . .

PROP. M. B. LAL: Is dit constitutional?

SHRI NAFISUL HASAN (Uttar Pradesh): He has not expressed any view yet.

SHRI P. N. SAPRU: I have not expressed any opinion. My hon. friend is too hasty.

SHRI NAFISUL HASAN: He only says that the Select Committee might have taken a different attitude.

SHRI P. N. SAPRU: I will lust invite your attention to clause 6 of the Bill. Regarding this clause, *1&M* Select Committee says:

"It should be made clear that this ' clause applies also to a ichild in the womb, the age of majority being determinable in all cases as provided in the Indian Majority Act, 1875."

Speaking with (all respect to (my colleagues—I must include myself also in the word "colleagues" because I am a party to the Report- I find it rather hard to understand this clause. How are we going to compute the age of the person concerned? What do we know of the period of gestation? How do we know when a particular person came to the womb of his mother? I understand the straight line, that the age of majority should be computed from the date on which the person is actually born. I know that I was born on a certain date and that should be the date from which my majority should be computed. That is how from a common-sense point of view I would look at this clause.. I am posing a question.

SHRI AKBAR ALI KHAN' (Andhra Pradesh): '< Could you not persuade your colleagues?

SHRI P. N. SAPRU: I have already submitted that on account of serious illness I could not attend the meetings of the Select Committee and therefore I could not make my position clear in regard to this clause at the time it was being discussed by the Select Committee. I am not criticising the Select Committee. I am just posing a question whidh, some of my hon. friends who served on the Select Committee and who took a more continuous interest in it than I was able to, might be able to answer for us. I find it a little hard to understand how the age of majority of a person can be computed from the date that he came into the womb of his mother and not from the date on which he was actually born. That is my first criticism.

SHRI SANTOSH KUMAR BASU: May I point out to my hon. friend that if he would kindly look at page 34 of the Report he would find the reason for this change. It has been given there. There it is stated:

"The Committee thought that provision should be made in the clause protecting the rights of a child in the womb in respect of limitation. The draftsman was directed to submit a draft to that effect for the consideration of the Committee",

My hon. friend says that he knows when he was born and, that he cannot know when he was in the womb. Well, I am doubtful whether he knew when he was born, he must have heard it from others that he was born on such and such a day. The same argument would apply to the period of gestation also.

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""SHRI AKBAR ALI KHAN: It is difficult; except the mother nobody would know.

SHRI P. N. SAPRU: A child may b,e born six; or~ seven months after he came into the womb and he may

live to a good old age. I think this will raise a difficult question if you compute the period from the time when the person gets into the womb and not from the time when the person is actually born.

Next I would like to invite attention to clause 13. Now, the Committee has put it:

"In any case where an application for leave to sue or appeal as a pauper has been made and rejected, the time during which the applicant has been prosecuting in good faith his application for such leave shall be excluded . . .""

From the period of limitation.

I think this is a very good provision. I have always feit a little unhappy about these pauper appeals. Some of these pauper suits are presented in good faith and the period during which they are being prosecuted should be excluded from computation. In fact, the whole law relating to paupers requires to bs revised. I think it should be made easier for a person to «fue rss a pauper than is the case at present.

I am also in wholehearted agree ment with article 82 ivhich extends

the period of limitation from one year to two years undfer the Indian A'-: 1855. This should help.our employees, and our factory workers. I am also in favour of the new-, article 115 which increases the period of limitation for appeals on orders of acquittal from thirty days to sixty days. So far as orders against acquittal are concerned. I would not treat ihem on the same footin? a,-, orders convicting a person to death. I clo tjot think that orders of acquittal should be lightly interfered with and the period for appeal from a<sub>n</sub> order of acquittal might well have beer. • allowed to remain as it was, namely, thirty days.

I wholeheartedly as were with article 130 which extends the time for applications for leave to appeal to the High Court as a pauper from

[Shri P. N. Sapru.] thirty to sixty days and I am also inclined to the view that article 131 is well conceived. It is preferable to the original article 13b. It extends the period to ninety days instead of thirty days in case.3 of revision.

I would now like to refer to article 112 of the Schedule which gives the Government a period of thirty years to institute a suit on behalf of the Central Government or any State Government. It also gives a period of thirty years, under article 111, to a local authority for 'the possession of any public street or. road or any part thereof from which it has been dispossessed or of which it has discontinued possession. It is difficult to justify this long period for the purpose of limitation on grounds of equity and justice. Surely, Government should be able to make up its mind within a reasonable period as to whether it has a proper case against a person and if it has a proper case against a person, then it should be instituted within a reasonable time. Government has more resources at its disposal than the average citizen. It has a huge law department to advise it. It wishes to take upon itself work of an additional character because it thinks, all knowing as it is, it will be able to do that work also more properly than the legal officers of Government at present. Why is it not possible for this vast machinery of Government to move more quickly? Why is it not possible for Government to be content with a shorter period than thirty years? I do not say that Government is not entitled to some consideration but seme consideration does not mean that it should have thirty years. I can understand a period of twelve years or so but I cannot understand this period of thirty years. Why is the benefit of this period being extended to municipal corporations? Is it that you want to lower the efficiency of your municipal corporations? The efficiency of our municipal bodies is not very high and if they know that they have got

thirty years within which to bring a suit, they will become lesr vigilant than they should be in regard to their rights. I think the law should aid vigilant persons and this principle, that the laws should aid vigilant persons, which is the basis of the law of limitation, should apply to Government as also to municipal bodies. I cannot say that I am opposed to this because I am a party to the Report of the Committee but I am extremely doubtful as to the wisdom of our recommendation so far as articles 111 and 112 are concerned. I do hope that the matter will be reconsidered by our able Deputy Law Minister and that he will be able to accept any amendments that may be brought forward in regard to these two articles.

Then there comes article 44 which says that in the case of an insurer where a claim is denied wholly or in part, the period of limitation should be computed from the date of such denial. There are provisions in the Bill for life insurance but what about marine insurance and other types of insurance on which you, Mr. Vice-Chairman, are an authority? Why have these other types of insurance been excluded from the purview of this measure? "On a policy of insurance When the sum insured is payable . . . "-this is how the article reads. This shows that the article only applies to life insurance. It has no application to marine insurance or house insurance or other types of insurance. Why is there this omission so far as other types of insurance are concerned?

I would now refer to articles 131 and 132 which extend the period of thirty days prescribed for certificates of fitness to appeal to the Supreme Court or for special leave in cases involving death sentence to sixty days. Now, I am not exactly opposed to the extension of the period though I think there is hardly a case for extension of these periods. The longer you extend the periods for appeal, the

greater is the litigation that you promote. I should have thought that thirty days was enough for a person to make up his mind as to whether I he wants to prefer an appeal to the Supreme Court or not but in any case, since the Committee has taken the view that the period should be sixty days, I am not disposed to quarrel with that view. Well, having said all this, let me go on to say that the Law Commission which recommended recasting of this measure and the Legislative Department which has brought forward this measure have done a good piece of work and I congratulate them on bringing the law of limitation up to date. We live in a changing society, we live in a dynamic society and it is right, it is proper, that our laws should change with the changing times. With these words, I give my general support to this measure.

عبدالغلى ( ينجاب ) : میں بہت سی باریکھاں ھیں کهوتکه شری سپرو صاحب اور دیوان الل جي اس کي سب کميٿي تهے اور یہ انہیں کا کام تھا انہیں دور کرتے - جہا*ں* تک اس بل کا تعلق هے زیادہ تر اس کا تعلق ایگرکهت اور بهریستر زيادة هاليكي چونكه أس كا تعلق كرورون بھارت واسھوں سے سے اور اس کا تعلق بھارت کی سرکار ہے ہے اس لئے اس ناتے، اس درشتی کوں سے دیکھ پایا ہوں اس کے مطابق میں مرض کرنا چاه*تا* هون - اس نازک آپ کے دولوا ایلی سرکار دیات رواوا ء ايرين ڀڏيدا

دورنگی چهور کریک رنگ هو جا سولس مهم هو یا ساگ هو جا

اس وقت کشمیر کا مسئله هماری توجه کا سرکز بنا ہوا ہے دنیا کی توجہ کا موکز بنا هوا هے - پیچهای کیا تھا کہ ایک طرف تو سرکار نقطه ناه ہے یہ کہتی ہے کہ کشمیر بھارت کا انگ ہے، کشمیر کے رھنے والے بھارت کے نواسی ھیں، بھارت بنیک میں، بھارت اور کشمیر کے میں کوئی فرق نہیں ہے پہر ميري سنجه مين نهين آتا كه جب یه بل هماری نگاه میں کافی امپرومنت ان کے لئے بھی کیوں حقدار هين منید بل کو جس دیئے والا ہو میں س میں دیکھتا ھیں کہ ھم نہ تہ ھھن اور نہ کمیونس*ت ب*لاک کے ساتھ [ شرى عبدالغلى ]

اور اس لئے نہیں ہونا چاہتے ہیں کیونکه ساری دنیا کا بها امو اس خیال سے هم چلتے هیں اور همارا جو ودهان هے ولا سارے سلسار فی بهلائی کو ایک ماندا هے ایک برادری كى طوح مانتا هے - اس لئے دو برادریوں میں اس سے شامل نہیں هونا چاهتے هيں خواہ ولا کتلی هي اچهی برادری کیوں نه هو - اگر اس نقطه نگاہ سے شری بھویدس گیتا سے پوچھا جائے تو وہ کہیں گے کہ کمپونست دلاک بہت اچھا مے اس کے ساتھ مل جانا چاهدئے اور اگر دیابھائی پٹیل صاحب سے پوچھا جائے تو وہ کهینگے که مغربی بلاک بهت اچها ھے اس کے سانھ می جانا چاعیئے۔

SHRI P. N. SAPRU: On a point of order, how is this discussion on the Communist bloc or on the non-aligned bloc relevant for the purpose of discussing the Limitation Bill? What relevance has it to the Limitation Bill, remote or direct?

شری عبدالغنی: میں ایپ ایک بورگ پر جن پر فنخر کوتا هوں مجھ سے ریالیونسی پوچھتے هیں که جو کچھ میں کہ بست کہ اس لیتیشن بل کے ساتھ کیا سبندہ سے - میں یاد دائرں کہ پہلے جنگ عظیم جو هی تھی ایک چھرتی سی بات پر هو گئی تھی ایک چھرتی تاریخی اثر نہیں هے یقینا میں جو کچھ رہا ہوں لیکن اندائریکے اثر نہیں ہے یقینا میں جو کچھ رہا ہوں لیکن اندائریکے

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): A point of order has been, raised and I see no relevancy of what you have spoken about the various blocs, to the Limitation Bill.

شرى عبدالغلى: مين نے مثال کے طور پر عرض کیا تھا۔ اور اس وقت میں یہ نہیں سمجھتا تھا کہ جموں کشمیر کے لوگوں کو فارن گنٹریز کے ساتھ بریکت کو کے دکھا دیا جائے کا گو وہ فارن کلاتری کے رہلے رالے ھوں - اس لئے میری سمجھ میں نهيى أنا كه هم يها. حمون كشميه کے لوگوں کو فارن کنٹری کے سانھ کیوں تاتھی کو رہے ہیں۔ یہ کہاں کا انصاف ہے اور کہاں کی خوبی ہے۔ آپ وہاں کے لوگوں کو کیوں مشکل مين ةاللا جاهتے هيں - ميں آپ کے دوارا سپرو صاحب کی خدمت مين يه عرض كرنا چاهنا هول اله ريليونسي اس مين اتدى هي تهي جتنی میں نے کہی اس سے ذیادہ اس میں ریلیونسی نہیں تھی اس کا اندائریکے اثر ہوتا مے اگر سپرو صاحب میں جگه آ جائیں تو ان كو بهى احساس هوگا كيونكه اس وقت يه مسدله بهت عي أهم هو کیا ہے۔ میں نہیں گورنمات کسی طوح سے ڈائریکٹ یا اندائریکت میں یہ ظاہر کرے کہ جموں کشمیر کا خطه جو هے اس کے قانوں میں کمچھ اور ہے اس ہے لميتيشن مين كنچه اور هے - هماري

لئے میں عرض کرنا چاھتا ھوں کہ سرکار کو کسی طرح بھی یہ حق نہیں ہے کہ وہ اندائریکٹ وے میں اسی طرح کی بات کرے جو ھمارے دیش کے خلاف ھو ھمارے بھارتھوں کے ھت کے خلاف ھوا - ھم وسٹیک ھیں میں یہ بات مانٹے وسٹیک ھیں میں یہ بات مانٹے کے لئے تیار نہیں ھوں - میری یہی مودبانہ گزارش ہے اور پہلی عرض مے

دوسری عرض یه هے که اس مستُله مين تهورًا سا الجهاو اور بهي هے جیسا که میں نے کہا که پانپ كرور مسلمان بهارتى هين ليكن ان کی پوزیشن بھی اس وقت خطرہ میں ہے کیرنکہ پردھان منتری بھی کچه کهه جانے هيں که اگر يوں فيصله هوا تو اس كا پانچ كروز مسلمانوں پر اثر پوے کا اور ان کی سیالدری حیثیت هو جائے کی جو میں ٹہیں مانتا لیکن وہ کہتے ہیں اور ان کا اثر ہے اس نئے میں دوسوي بات دبنا چاهتا هوں كه يهاں مندوستان میں مسلم لیگ کی زیادتی کی وجه سے جو پاکستان بنا اور شمارے کروروں کے قریب فریب بھائی عندو سکھ اجر کر آئے اور وہ آکر یہاں بسے گورنبنت اپنے لئے تیس سال کہتی ہے اور دوسرے عوام کے لئے بیس سال کہتی ہے۔ اس نے بعد

لميتيشن ميں كنچه هو اور اس كا هم پر کیا اثر پریکا اور هدارا ای يو كيا اثر پريكا يه هم سب لركون کے لئے سوچلے کی بات ہے جیسے فارن کنتری کے ساتھ ساوک کرنے کا سوال فے ویسا هی ان کے ساتھ سلوک کرنا میرے نزدیک میں بہت اثر پوتا ھے۔ میں خاص طور پر سپرو صاحب سے اس لئے بھی عرض کرنا چاهتا هوں که میں جہاں ایم آپ کو بهارتی سنجها هون بهارتی هون مجه فخر هے وهاں پر بدنستی یا خوش قسمتی سے میں مسلمان کے گھر میں پیدا ہوا ہوں اس مسئله كا اثو ياني كرور مسلمانون ير يونا ه جو هم يهاں بستے هوں - اگر آپ کسی بھی ڈھنگ سے فاطی کرتے هیں یا ڈائویکت یا اندائریکت وے میں یہ لاتے هیں که کشمیر اور جنوں کے بسلے والے کچھ اور حقوق رکھتے هیں اور مددوستان کے بسلے والے کچھ اور لمیتیشن کے مستحق هیں تو میں سمجهتا هوں که اندائریکت وے میں آپ لوگوں کو خطرہ میں قالتے هيں اور پاکستان کو يا دوسوے لوگوں کو آپ کیوں موقع دیتے ھیں که ولا فرا بهی اس بات کا سهارا لے سکیں تلکے کاء جیسے دوبلے والے کو تلکے کا سہارا متا ہے۔ آپ خود اس طرح کی غلطی کرتے عیں جو که آپ کو نہیں کرنی چاهیئے اس

کلیم نہیں ہوگا۔ میں یہ عرض کرنا چاهتا وں که شونارتهی بحچاروں کی پوزیش مقامی بھائیوں سے مختلف ھے وہ اجو کر آئے تھے ان کو کھو، پته نهین تها که یهان کیا هوتا ه تو اس لئے میں بیس سال کی لمت کو مانتا موں مگر آئیلدہ کے لئے کیا لمت ہے یہر ۱۰۰ = ۱۲×۷ زور والوس كا هوتا هے بقيه ++1=+1-0 کا هوتا هے - اسی طوح سے حرکار ایے لئے تیس سال رکھے اور عوام کے لئے بھی بیس سال رکهے تو محوبے کوئی زیادہ المعكر كا المعكر كا المعكر كا المعكر كچه زياده هي هونا چاهيئے کیونکه وہ سب کے لئے ہے - وہ ایدی ذات کے لئے نہیں ہے وہ تو بیالیس کرور بدنگان خدا کے لئے گلیم كرينگي - اگرچه يه ليم اكسكيوز هے كه اس کے لئے تیس سال کی معیاد ہو جس کے رسورسز بہت زیادہ هیں - پھر بھی اگروہ چاھے تو مجھے اس میں کوئی دکھ نہیں ہے لیکن میری عرض یہ ہے که جو لوگ اجو کر آئے تھے ان کے لئے یہ کہئے که پہلے جو هوچکا وا هو چکا ان پر کوئی کلیم نه کیجئے - په میں اس لئے گہٹا ہوں که وہ ہوی ہوی طرح سے آئے اور آ کر کے یکایک آباد ہوئے جس میں ان سے کئی ترتیاں ہوئی هوں کی - آج ان کے خلاف سوکار کو

حق هو جائے کا کیونکہ شرنارتھی اور فیر [شری عبدالغنی] شرنارتهی کو هم الگ تو کر نهیں سکتے ليكن مهرى عرض يه هے كه ان كى آباد کاری میں اگرچہ هم نے بوی زور سے حصة ليا ارراچهي خاصي همت کي اليكن پهر بهى كافى ترتيال ١٨ كُدُين، خامهان ولا گئیں - کیونکه خدا خدا هے اور هم انسان تھے - جو همارے بس میں تھا وہ هم نے کیا - اس لئے میری یہ عرض ہے کہ اس کا ان پر بھی اثر پو رها هے اور اس میں تھوڑا سا سوکار کو سوچدا هوگا که کس طرح شرنارتهیوں کے حداد کو ساملے رکیا جائے اور کس طرح اں کو بھایا جائے -

Bill. 1962

میں نے کہا تھا کہ میرا اس کی ماريكيوں سے واسطه نهيں هے - ميں بالكل أن يوء ما أدمى هور أور مين چالهالیکس میں ضرور آگها هوں - اس لئے جہاں تک میرا تعلق ہے میں سادعارن ممبر کے ناطے بات کرنے کی کرشمی کر رہا موں ۔ ۔

تيسري بات جو ميں کہنا چاهتا ھوں وہ اس میں کااز ۲۲ کے بارے میں ہے - اس میں دیا ہے -

"... cause of action unless some specific injury actually results therefrom."

حیں خوص هوں که جہاں انشورنس کو سامنے رکھا گھا جہاں اور بوی بوی ا باتوں کو ساملے رکھا گیا وہاں مزدووں اور کام کرنے والوں کے ہارے سیں بھی سرکار سوچتی نے کیونکٹ سرکار تو سبھی

فیصله قانون دانوں هی کو کرنا ہے۔ معید نہیں کرنا ہے لیکن انفا میں ضرور چاهتا هوں که اگر کسی شریف آدمی پر کوئی مالک یا آفیسر غلط الزام لگائے اور اس سے اس کو دکھ پہلتھے تو بھی انتجری ہے آپ مانیں یا ند مانیں -

بهرجال ایک عرض اور کیا چاهتا هوں اور وہ یہ ہے کہ یہ جو آپ دیوانہ کو پاکل کو فائدہ پہلچانے جا رہے ہیں اس يقيلاً بهلجانا جاهيئي كيونكه الر کوئی پاکل موجاتا ہے تر اس کے معاد مصفوظ رهايه جاهيش - ليكن أمان لیموئے کہ اس کا یافل پی دور نہیں هوتا هے اور اس کا پاکل ہیں۔ هوا۔ بھی اس لگے 🚛 کہ اس کو کوئی۔ هرڪ هوا ھے اس کا کوئی حق چھینا گیا ھے اور وہ حق جو اس کا چھیڈا گیا ہے اس نے اس کو پاگل کر دیا ہے تو جب تک اس کو وہ حق نہیں ملے کا اس کا پاکل پن دور نہیں ہوگا اس لیّے مهرى مودياته درخواست هے كه ايسے یاکل کا جو مقاد ہے اس کی تمالیندگی سرکار کرے بحجائے اس کے کہ جب رہ درست هو تب جاکر اس کو یه حق هو کہ اس کی معیاد تب سے چلے - مهرا خیال یہ ہے که اس لبتیش میں سرکار اس کی تمایندگی کرے اور اس کا حق اس کو دلائے تاکہ وہ عنق جو اس کو ملے اس سے اس کا پاکل پن دور ہو ۔ میں مد کرتا ہیں کہ سرکار میری

ان چند گذارشات پر ضرور دههان دے

کی ہے لیکن هم جو لا يہاں پر پاس کرتے ھیں اس کا اثر ھوتا ھے اور لوگ اس سے فائدہ اقهاتے۔ هیں - ایک ایسی بھی انجری ہے جو ھارے کو افیکٹ کرتی ہے - یہاں دیوان چمن لال جی نے ہوی زور کی تقریر کی ملک کے مفاد میں، ملک کے هت میں لیکن ان کے دل پر اثر ہوگیا فصہ سے یا جوس ہے۔ اسی طرح سے اگر کبھی کوئی مالک غصمیے کوئی باتکسی مزدور سے کہتا ہے تو۔ اس کا اس پر اثر ہوتا ہے - ھارش انجری کا ظاهرہ کوئی پتہ نہیں چلتا ہے لیکن رہ انجری ایسی ہوتی ہے۔ جس سے ہو<del>ا</del> نقصان هوتا هے میں یہ (س لئے کہتا ھوں کہ ابھی مجھے لدھیاتہ جانے کا اتفاق هوا اور کو که میں اس خیال کو مانتا نہیں تھا لیکن جو میرے ساملے آیا وہ یہ ہے کہ کسی بھی شریف آلامی کویاآنست آدمی کو میں یہ کہوں کہ وہ: آنسٹی نہیں کرتا تو اس کے لئے سب سے ہوا ہوت ہے جو میں اس کو پهنچا سکتا هون - ایک همارا قاکترون کا خاندان ہے اور اس میں بہت ہے۔ شریف لوگ هیں ان میں سے ایک صلحب ذاکار هری سلکه کو ایک جگم پیش ہونا پڑا ان سے انکم ٹیکس آنیسر نے کہا کہ تمہارے خلاف بھی شکایت۔ ھے - يہ جهونا الزام سلنا تها كه ان كا هاره فیل هو گیا - میں یه کیوں عرض کر رها هوں - يه مين اس لئے عرض کرتا هوں که انجری تو کئی طرح کی هو سکتی هے - یه تهیک هے که اسکه

(شری عبدالغنی)
کی اور وہ اس لئے دھیان دیگی کہ جو
پہلی بات میں نے کہی اس کا تعلق
ساری دنیا ہے ھے - دوسری بات جو
میں نے کہی شرنارتھیوں والی اس کا
تعلق کم از کم ایک کورز بندگان خدا ہے
ھے ان کے مفاد کو کسی طرح بچاؤ تیسری بات جو کہی رہ یہ ھے کہ چو
پاکل ھے اور جو کچہ نہ کر سکے اس کے
انٹوسٹ کو سرکار واچ کرے انٹوسٹ کو سرکار واچ کرے -

ं श्री अब्बुल गरी: (पंजाव): जनाव वाइस चेयरमैन साह्व इस बिल में बहुत सी बारीकियां हैं क्योंकि श्री समू साहब और दीवान चमनलाल जी इसकी सब-कमेटी के मेम्बर थे और यह उन्हीं का काम था कि इस बिल में जो खामियां हैं उन्हें दूर करते। जहां तक इस बिल का ताल्लुक है जादातर उसका ताल्लुक एँडवोकेट और बैरिस्टर साहेबान से ज्यादा है। लेकिन चूंकि उसका ताल्लुक करोड़ों मारत वासियों से है और उसका ताल्लुक करोड़ों मारत वासियों से है और उसका ताल्लुक मारत की सरकार से है इसलिये इस नाते इस दृष्टिकोण से जो मैं देख पाया हूं उसके मताबिक मैं अर्ज करना चाहता हूं। इस नाजुक वक्त में आपने द्वारा अपनी सर-कार से कहना चाहता हुं—

> दोरंगी छोड़ कर ४करंग हो जा सरासर मौम हो था संग होजा

इस वका काश्मीर का मसला हमारी तकजो का मरकज बना हुआ है। दुनिया की तकजो का मरकज बना हुआ है। पिछती मरतवा जो वया-हार्जीसग विल पर वहस हो रही थी तब मैंने उस वक्त अर्ज किया था कि एक तरफ तो सरकार अपनी नुक्ता निगाह से यह कहतो है कि काश्मीर मारत का अंग है

J[ ] Hindi translation.

का मीर के रहने वाले भारत के निवारी हैं भ रत के वासनीक हैं भारत और गाउमीर के लें।गों में कोई फर्क नहीं है फिर मेरी समझ में नहीं आता कि जब यह विक हमारी निगाह में काफी इन्यवमेंट है तो उनके लिये भी क्यों म लागू करें जो हकदार है अपना हक चारते हैं। मैं समझता ह कि इन मुफीद विष को जिनमें त्रमुसाहब की लिफ शिशात हैं उनमें से कुछ को कुबूल कर लिए जाये तो अभीवन हार इकरार की चाहे वह कर्ज देने वाला हो ा कर्जंडवाह हा चाहे किसी चीज के जि.ये कमोन्सेशन पाने बाला ्रा देने बाला हो मैं समझा हूं कि रह इस विल में इ-प्रवर्मेट है तो उसका फ सदा जम्मू कारमीर के वाशिन्दों की क्यों न पहुंचे ॥ अब मैं देखता हूं कि हम न तो मग्रार्वी तासती के साथ बेकेट होता चाहते हैं और र कस्यु-निस्ट ब्लाक के साथ ग्रीर इसलिये हहां होना चार्ते हैं वयाकि सारी दुनिया का भला हो। इस खताल से हम चलते हैं और हमाना जो विघान है वह सारे संसार की मलाई की एक मानता है एक विरादरी की तरह मानता है इनलिये दो बरादरियों में इस समय शामिल नहीं होना चाहते हैं ख्वाह का किलनी ही अच्छी विादरी क्यों न हो। अगर इस नुक्ते-निगाह से श्री भूषेश गप्ता से पूछा जाये तो वह कहेंगे कि कम्यूनिस्ट ब्लाक बहुः अच्छा है उसके साथ मिल जाना चाहिये और अगर डाह्म ई पटेल साहब से पूछा जायेगा तो वह कहगे कि मगरबी ब्लाक बहुत अच्छ है उसके साथ मिल जाना चाहिये।

SHKI P. N. SAPRU: On a point of order, how is this discussion on the Communist bloc or on the non-aligned bloc relevant for the purpose of discussing the Limitation Bill? What relevance has it to the Limitation Bill, remote or direct?

श्री स्रब्दुल गर्नः : मैं अपने एक बजुर्ग पर जिन पर फस्त्र करता हूं मुझ से रेलेवन्सी पूछते हैं कि जो कुछ मैं कह रहा हूं उसका इस लिमिटेशन विल के सांथ क्या सम्बन्ध है। मैं याद दिलाऊं कि पहले जंगे अजीम जो हुई थी एक छोटों सी बात पर हो गई थी। उसका तारीखी असर नहीं है यकीनन मैं जो कुछ कह रहा हं लेकिन इनडायरेक्ट असर है।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): A point of order has **been** raised and I see no relevancy of **what** you have spoken about the various blocs, to the Limitation Bill.

श्री श्रव्हल स्ती: मैंने मिसाल के तौर पर अर्ज किया था और उस वक्त में यह नहीं समझना था कि जम्म कश्मार के लोगों को फोरेन कन्द्र व के साथ बढ़ेट करके दिखा दिया जायेगा । गो वह फरेन कन्द्र: के रहते वाले हों इस लिये मेर: समझ में नहीं श्राता कि हम यहां जम्म कश्मीर के लेगों को फोरेन कन्द्र:ज के साथ क्यों नत्य: कर रहे हैं। यह कहां का इत्साफ है और कहां कः खुत्रं है। ब्राप वहां ६ लोगों की क्यों म्थिकल में डालना चाहते हैं। मैं आपके द्वारा सत्र साहब की विदमत में यह बर्ज करना चाहता हं कि रेले बन्सं: इसमें इता: हं: था जितना सैने कही । इससे ज्यादा इसमें रेलेवन्स: नहीं थ: इस का इनडायरेक्ट ग्रसर पडता है। ग्रगर स्व साहब मेरं: जगह श्रा जायें तो उनको भा एहसास होगा नयोकि इस बक्त यह मसला बहुत ही ग्रहम हो गया है। मैं नहीं चाहता कि गवर्नमेंट किसी तरह से डायरेक्ट या इनडायरेक्ट में यह जाहिर करे कि जम्म कर्मार का खित्ता जो है उसके कानून में कुछ ग्रीर है ग्रीर उसके लिमिटेशन में कुछ ग्रीर है। हमारें लिमिटेशन में कुछ हो और उसका हम पर क्या ग्रसर पड़ेगा ग्रीर हमारा उन पर क्या ग्रसर पडेगा यह हम सब लोगों के लिये सोचने का बात है जैसे फोरेन कन्द्राज के साथ सनक करने का सवाल है वैसा हैं। उनके साथ सलक करना मेरे नज़दक में बहुत असर पड़ता है। मैं खास तौर पर सूत्र साहब से इंसलिय भी अर्ज

करना चाहता हं कि मैं जहां अपने आप की भारताय समझता हं भारताय हं मझे फखर है वहां बदकिसमर्ता या खुशकिसमित से मैं मसलमान के घर में पैदा हुआ हूं। इस मसले का असर पांच करोड़ मसलमानों पर पडता है जो हम यहां बसते हैं। अगर ब्राप किसी भी ढंग से गल्तं करते हैं डायरेक्ट या इनडायरेक्ट वे में यह लाते हैं कि कश्मीर और जम्म के वसने वाले कुछ ग्राँर हक्क रखते हैं भौर हिन्दुस्तान में बसने वाले कुछ ग्रीर लिमिटेशन भं मुस् हिक हैं तो मैं समझता हं कि इन-डायरेक्ट वे में आप लोगों को खतरे में डालते हैं ग्रौर पाकिस्तान को या दूसरे लोगों कें ग्राप क्यों मैं का देते हैं कि वह जरा भी इस बात का सहारा ले सह तिनके का जैसे इवने वाले को तिनके का सहारा होता है। श्राप खुद इस तरह का गल्ती करते जें कि ग्रापको नहीं करनः चाहिते इसलिये में अर्ज करना चाहता है कि सरकार को किस: तरह भी: यह हक नहीं है कि वह इनडायरेक्ट वे में इस तरह की बात करे जी हमारे देश के हित के खिलाफ हो हमारे भारतायों के हित के खिलाफ हो। हम ग्रीर कदमीर के रहने वाले दो तरह के बसनीक हैं मैं यह बात मानने के लिये तैयार नहीं हं मेरं: यहां मौदबाना गुजारिक है ग्रीर पहला यर्ज है।

दूसरी अबं यह है कि इस मसले में थोड़ा सा उलझाव और भी है जैसा कि मैंने कहा कि पांच करोड़ मुसलमान भारतीय हैं लेकिन उनकी पोजीशन भी इस वक्त खतरे में हैं क्योंकि प्रधान मंत्री भी कुछ कह जाते हैं कि स्मार यूं फैमला हुआ तो उसका पांच करोड़ मुसलमानों पर स्मार पड़ेगा और उनकी सैकेन्डरी हैसियत हो जाया। जो मैं नहीं मानता लेकिन वह कहते हैं सं र उनका ससर है इसलिये मैं दूसरी बात कहना चाहता हूं कि यहां हिन्दुस्तान में मुस्लिम लाग की ज्यादती का वजह से जी पाकिस्तान बना और हमारे करोड़ के कराव गराव भाई हिन्दू

### [श्री ग्रब्दुल गनी]

सिख उजड कर आये ग्रीर वह आकर यहां बस गवर्नमेंट अपने लिये तास साल कहती हैं। ग्रीर दूसरे ग्रवाम के लिये बंत्स साल कहती है। इसके बाद क्लेम नहीं होगा । मैं यह अर्ज करना चाहता हूं कि शरणार्थी बेचारों का पोजोशन मकामा भाईयों से मख्तलाफ है बह उजड कर आये थे, उनको कुछ पता नहीं था कि यहां क्या होता है तो इसलिये मैं बीस साल की लिमिट को मानता हं मगर आइन्दा के लिये क्या लिमिट है फिर १००=२०-७ जोर वालों का होता है। बकैया १००=२०-५ का होता है। इस तरह से सरकार ग्रपने लिये ३० साल रक्खें ग्रीर ग्रवाम के लिये भा २० साल रखे तो मझे कोई ज्यादा द:ख नहीं ।

सरकार का अधिकार कुछ ज्यादा है। होना चाहिये क्योंकि वह सब के लिये है। बह अपनी जात के लिये नहीं है बह तो ४२ करोड बन्दगानेखदा के लिये क्लेश करेगो । अगरचे ये लेम एक्सक्यज है कि उसके लिये ३० साल की मयाद हो जिसके रिसोरर्सन बहुत ज्यादा हैं। फिर भी अगर वह चाहे तो मुझे उसमें कोई दु:ख नहीं है लेकिन मेरो अर्ज यह है कि जो लोग उजड कर आये थे उनके लिये यह कहिये कि पहले जो हो चुका वह हो चुका उन पर कोई क्लोम न कं जिये। ये मैं इसलिये कहता हं कि वह बड़ी बुरी तरह से आये और आकर के यकायक ग्राबाद हुए जिसमें उनसे कई त्रृटियां हुईं होंगो । ग्राज उनके खिलाफ़ सरकार को हक हो जायेगा क्योंकि शरणार्थी अपीर गैर-शरणार्थी को हम कर नहीं सकते लेकिन मेरी ग्रर्ज यह है कि उनकी बाबादकारी में अगरचे हमते बडी जोर से हिस्सा लिया ग्रीर ग्रन्छी खासी हिम्मत की लेकिन फिर भो काफी ब्रटियां रह गई या खामियां रह गई। क्योंकि खदा खुदा है और हम इन्सान थे। जो हमारे बस में था वह हमने किया। इसलिये मेरी यह

मैं खुश हं कि जहां इन्क्योरेन्स को सामने रखा गया जहां भ्रीर बड़ी बड़ी बातों को सामने रखा गया वहां मजदूरों ग्रीर काम करने वालों के बारे में भी सरकार सोचती है क्योंकि सरकार तो सभी की है लिकन हम जो ला यहां पर पास करते हैं उसका श्रसर होता है ग्रीर लोग उससे फायदा उठाते हैं। एक ऐसी भी इनजरी है जो हार्ट को इफेक्ट करती है। यहां दीबान चमनलाल जी ने बड़े जोर की तकरीर की मुल्क के मफ़ाद में मुल्क के हित में लिकन उनके दिल पर ग्रसर हो गया ग्स्से से या जोश से । इसी तरह से अगर कभी कोई मार्लिक गुस्से से कोई बात किसी मजदूर से कहता है तो उसका असर उसपर पड़ता है। हार्ट इनजरी का जाहिरा कोई पता नहीं चलता है लेकिन वह इनजरी ऐसी होती है जिससे बड़ा नुकसान होता है। मैं यह इसलिये कहता हं कि ग्रभी मुझे लिधियाना जाने का इत्तिफाक हुआ और गो कि मैं इस खयाल को मानता नहीं था लेकिन जो मेरे सामने ग्राया वह यह है कि किसी भी शरीफ आदमी को या आनेस्ट आदमी को

श्चर्ज है कि उसका उन पर भी असर पड़ रहै। है ग्रोर इसमें थोड़ा सासरकार को सोचना होगा कि किस तरह शरणार्थियों के मुफाद को सामने रखा जाये ग्रीर किस तरह उनको बचाया जाये।

मैंने कहा था कि मेरा उसकी बारीकियों संवास्तानहाहै। ने बिल्क्न अनाइ सा ग्रादमी हं ग्रीर मैं पोलिटिक्स में जरूर ग्रा गया है। इसलिये जहाँ तक मेरा ताल्लक है में साधारण मेम्बर के नाते बात करने की कोशिश कर रहा हं।

तीसरी बात जो मैं कहना चाहता हूं इसमें क्लाज २२ के बारे में है उसमें दिया <del>ਹੈ</del> —

cause of, action unless some specific injury actually results therefrom."

मैं यह का कि वह आनेस्टी नहीं करता तो उसके लिए यह सब से बड़ा हर्ट है जो मैं उसको पहुंचा सकता हूं । एक हमारा डाक्टरों का खानदान है ग्रीर उसमें बहुत से शरेफ लोग हैं उनमें से एक साहब डाक्टर हरी जिह को एक जगह पेश होना पड़ा उनसे इतकम टक्स आफिस ने कहा कि तुम्हारे खिलाफ भी शिकायत है। यह जुठा इल्जाम मुनना या कि उनका हार्ट फेल हो गया । मैं यह क्यों श्चर्ज कर रहा हं । यह मैं इसलिये अर्ज करता हं कि इनजरी तो कई तरह की हो सकती है। यह ठीक है कि उसका फैनला काननदानों ही को करना है मुझे नहीं करना है लेकिन इतना मैं जरूर चाहता हूं कि ग्रगर किसी शरीफ श्रादमी पर कोई मालिक या आफिसर गल्त इल्जाम लगाये भीर उससे उसको दुख पहुंचे तो वह इनजरी है भाष माने यान माने।

बहरहाल एक अर्ज और किया चाहता हं श्रीर वह यह है कि जो आप दीवाने को, पागल को, फायदा पहुंचाने जा रहे हैं उसे यकोनन पहुंचाना चाहिये क्योंकि अगर को पागल हो जाता है तो उसके मुफाद महफ़्र्य रहने चाहियें। लेकिन मान लोजिये कि उसका पागलपन दूर नहीं होता है और उसका पागल-पन हम्राभी इसिलिये कि उसको कोई हर्ट हमा है उसका कोई हक छीना गया है और वह हक जो उसका छीना गया है उसी ने उसको पागल कर दिया है तो जब तक उसको वह हक नहीं मिलेगा उसका पायलपन दूर नहीं होगा इस लये मेरी मौदबाना दरख्वास्त है कि ऐसे पागल का जो मुफाद है उसकी नुमाइन्दगी सरकार करे बजाय इसके कि जब वह दुरुस्त हो तब जाकर उसकी यह हक हो कि उसकी मयाद तब से चले । मेरा खयाल यह है कि इस लिभिटेशन में सरकार उसकी नुमायन्दगी करे और उसका हक उसको दिलाये ताकि वह हक जो उसको उससे उसका पागलपन दूर हो। मिले 1061 RS.-5.

मैं उम्मीद करता हूं कि सरकार मेरी इन चन्द गुजारिशात पर जरूर घ्यान देगी की जो पहली बात मैंने कही उसका ताल्लुक सारो दुिया से हैं। दूसरी बात जो मेंने कही शरणाधियों वाली उसका ताल्लुक कम से कम एक करोड़ बन्दगाने-खुदा से हैं उनके मुझाद को किसी तरह बचाओ। तोसरी बात जो कही वह यह है कि जो पागल है अर जो कुछ न कर सके उसके इन्टरेस्ट को सरकार बाच करे। धैन्वयू।

SHRI G. S. PATHAK (Uttar Pradesh): Mr. Vice-Chairman, there are two clauses to which I have serious objections. One is clause 11, subclause (2). I will read it:

"No rule of limitation in force in the State of Jammu and Kashmir or in a foreign country shall be a defence to a suit instituted in the said territories on a contract entered into in that State or in a foreign country unless—

(a) the rule has extinguished the contract."

The objection that I am raising ia that under the general principles of the law of limitation, no rule of limitation extinguishes any right. The rule of limitation extinguishes remedies and not rights, unless the law of limitation makes an express provision to the effect that if the remedy is lost, the right shall also be lost. In the absence of such a provision, no right is lost. Only the remedy is lost. The right remains and the right can be recognised. The right can be the subject of a renewal and the right can be the subject of another transaction. Now, in this Bill itself if you look at clause 27, which corresponds to section 28 of the present Limitation Act, a specific provision has been made that if the period prescribed for a suit for possession expires, then the right itself shall be extinguished. That specific provision has been made in recog[Shri G. S. Fathak.]

nition of the rule that the remedy-Alone is barred. The right is not barred. If you want to extinguish the right, you have got to make an express provision. There is no provision in this Act and so far as I am Awaire-I speak subject to correction—there is no provision in the Jammu and Kashmir Act, which lays down that when the time fixed for filing a suit on the basis of a contract expires, the contract itself shall be extinguished. There is no such provision in this Bill. If that is so, then this language, namely the rule has extinguished the contract, is wholly wrong.

{THE DEPUTY CHAIRMAN in the Chair.]

This language is not warranted by this Statute, nor is it justified by the general principles of law which are Applicable to Limitation Acts. That Is one objection.

The other objection relates to the Explanation appended to clause 6. I am reading the clause and the Explanation.

"(1) Where a person entitled to institute a suit or make an application for the execution of a decree is, at the time from which the prescribed period is to be reckoned, a minor or insane, or an idiot, he may institute the suit or make the application within the same period after the disability has ceased, as would otherwise have been allowed from the time specified therefor in the third column of the Schedule."

^Explanation.—For the purposes of this section, 'minor\* includes a child in the womb."

Now, a child in the womb has certain rights by a fiction of law which he can avail of after he is born. That is the fiction created by the Hindu Law and other laws also for the purpose of conferring certain rights on individuals which can be enforceable only after the child comes into

existence, after the child ig born not before that

AN HON. MEMBER: Suppose it is still-born.

SHRI G. S. PATHAK: Well, it may be still-born, it may be a daughter, the right may belong only to a son, and so on and so forth. Therefore, whether the right accrues or not would depend upon the birth. By fiction it may relate back to the time of conceptioB only for certain purposes, not for all purposes. There is a difference between a right to sue and a right upon the basis of which a suit is instituted These rights which accrue since the time of conception are rights upon which a right to sue may be based. The Limitation Act is concerned only with rights of suit. Rights of suit must belong to persons in existence. It may be that if some right has accrued before a person is born, he may avail of that right, but he cannot file a suit until he comes into existence. The Limitation Act is concerned only with rights of suit. The Limitation Act recognises that a right of suit exists. Now, this explanation is or purports to be a special definition of the word "minor". Whenever a special definition is given and if it is intended that Something which is not covered by the natural meaning of tbf particular word should be covered, then it is said that that word will include such and such a thing, and that therefore shows that this explanation gives a special definition of the word "minor" by saying that for the purposes of this section "minor" includes a child in the womb. Ordinarily the definition of "minor" is to be governed by the Majority Act. That defines what a "minor" is, and that determines when a minor becomes a major. But for the purposes of this clause "minor" would include a child In the womb also. Now, let us substitute for the word "minor" the expression "a child in the womb". I\* will be to this effect. Where a person entitled to institute a suit is a child in the womb, then he may institute the

after the disability has ceased, etc. This presupposes that a child in the womb could file a suit. A child in the womb can never file a suit. A minor can file a suit through his guardian. Idiots and insane persons could file a suit through nex.t friend, like a minor. But as the language suggests as the language stands, child in the womb would be a person entitled to institute a suit, and therefore the period of disability excluded. Now. this would be would be the consequence of this explanation remaining intact or this explanation being allowed to stand. I understand from my friends of Select Committee that the intention was to tag on the period of minority to the period during which the minor remained in the womb. If that was the intention, then the language does not express that intention, and as the clause stands, it is bound to create difficulties of interpretation and intention underlying this explanation may not be carried out at all. In this connection, we must remember that to equate a minor with a child in the womb would not be logical because a minor is entitled to possess and enjoy all the rights which any other person can enjoy, which an adult can enjoy and which an adult can possess, while a child in the womb is entitled only to some rights, not all. If you therefore tag on the two periods, if that is the intention of the framers of this clause, then it must be confined by suitable language only to the enforcement of such rights as may belong to a person from the time of the conception. It cannot apply to all. The generality of the language would not indicate that while every minor has got all the rights, the child in the womb has not got all the rights. Therefore, if the intention is to resolve any conflict of authority. that intention should be expressed through proper language. As the language stands, the whole position seems to be very difficult of interpretation and it runs contrary to the very object of clause 6, the object being that a person Js entitled to institute a suit and that person is under a disability.

SHRI NAFISUL HASAN: Which means that there will be no bar to the institution of a suit by a child in the womb through the next friend.

SHRI G. S. PATHAK: No bar as the language stands.

Now, under the law a child in the womb cannot file a suit even through next friend; a minor can, an idiot can and an insane can, and the underlying basis of the whole section is that the period of disability has to be excluded in cases where a person is entitled to file a suit or institute a suit. That is the object underlying it. Now that object is not achieved by the manner in which this Explanation is provided.

PROF. M. B. LAL: Does it not mean that in cases in which a child in the womb has a right, he can sue according to this rule?

SHRI G. S. PATHAK: Well, the Limitation Act is not concerned with conferring rights to sue. Limitation Acts presuppose that there is a right to sue and a period is being prescribed for the enforcement of that right. Now, if you want to confer any right under the Limitation Act, that is outside the province of the Limitation Act. A Limitation Act hae to presume, has to presuppose, that there is a right which exists and this is a remedial law, it is not a substantive law. The law of limitation is the law of procedure. A procedure is prescribed, viz., that within such and such a time you can file a suit. That is the procedure. Therefore if the intention was to confer any substantive right, such an intention would be completely outside the scope of the Limitation Act.

SHRI ROHIT M. DAVE (Gujarat): Would it not mean that there may be only the right to sue for the rights which accrue? Ultimately, it will come up to that that it is a right to sue for the rights which accrue. A» they do not accrue, there is no right to sue at all

SHRI G. S. PATHAK: That should therefore have been expressed in suitable language by the addition of a suitable clause. You can substitute for the word 'minor' the words 'a child in the womb', and if you do that, then what is the result? The result becomes a mess.

PROF. M. B. LAL: If only it is reworded . . .

SHRI G. S. PATHAK: It should be reworded if the intention is to tack on the period during which the child is in the womb to the period of minority, for the purpose of certain suits which would be suits for the enforcement of rights which accrue to a child in the womb. There are so many limitations. Now, the genera<sup>1</sup> ity of expression used in the Explanation does not carry out that object and if that is the object, then this language is not in consonance with the substantive law applicable to children in the womb. Therefore, I oppose both this Explanation and the language of clause 11, as I have already explained.

SHRI SANTOSH KUMAR BASU: Madam Deputy Chairman, may I put a few questions to my friend because if he brings to bear upon this question the weight of his own authority, it does require some clarification on the part at least of those who have been parties, unfortunately, to this drafting in the Select Committee? In my submission, on a reconsideration of the matter my friend may be persuaded to take the view that the Select Committee has taken with regard to the soundness of the drafting which has been placed before this House. Now, what does this Explanation say? It says-

"For the purposes of this section, •minor\* includes a child in the womb"

Kindly remember, it is only for the purpose of this section that a minor is gaid to include a child in the womb. What i3 the purpose of this section? If you go through clause 6(1), you will And the purpose set out there in (tear language.

"Where a person entitled to institute a suit or make an application for the execution of a decree . . ."

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He must be a person who is entitled to bring a suit independently. A child in the womb must have rights to bring a suit at the appropriate time. If she is a daughter and is not entitled to bring a suit of a particular nature after being born, then this clause will not go to her assistance at all. Then, it says—

"Where a person entitled to institute a suit or make an application for the execution of a decree is, at the time from which the prescribed period is to be reckoned . . ."

Kindly remember these words also. This clause is effective only with regard to those cases and for that purpose only, namely, at the time from which the prescribed period is to be reckoned. This clause applies only to the time from which the period of limitation is to be reckoned. If the starting point of limitation is at the time When the child is in the womb that is the limited purpose for which this clause has been enacted. If the period of limitation starts during the time when the child is in the womb, then what happens? A minor can institute a suit, but not a child when it is in the womb.

"...within the same period after the disability has cease..."

It envisages a starting point of limitation during the period of gestation and it envisages the institution of the suit after the expiry of the disability. It applies to minors. Just in the same way, it can apply to a child in the womb also because that child may have rights, after being born, to institute a suit of a particular nature and the period of limitation may start during the time he is in the womb, and this clause entitles him to bring' the suit after the disability has ceased. All these things are applicable to minors, all these are applicaVe to children in the womb. There is no

incongruity, no inconsistency. He may be invested with rights but it is not to bring a suit at the time he is in the womb. This clause does not mention that at all. It mentions not a right to bring a suit at any time, but a right to bring a suit only after the disability has ceased. It is something different from other cases of institution of suits by others. It provides for a special purpose, namely, this period of limitation starts during the period of gestation and for the institution of the suit after the disability ceases. And that special purpose can be applicable, as envisaged in this clause, to a minor as well as to a child in the womb. There is no inconsistency at all having regard to the very special nature of the rights con-ferred by this clause with regard to the rights to bring a suit. I submit, if you think that this sub-clause provides a right to bring a suit during fihe time when he is in the womb, it is a misconception altogether. It does not do anything of the kind at all. It \*s not necessary that the child should be able to bring a suit while in the womb. He must be a person Entitled to institute a suit at the time when a suit is due to be instituted and that is, during the whole period of his minority and for the period allowed after the disability ceases. That is all. Therefore, there is no incongruity. It only relates to those cases where the period of limitation starts while the child is in the womb. There is no incongruity there. The cause of action is such and the provisions of the Limitation Act are such that the period of limitation arises during the period when he is in the womb. Then the right is conferred to bring a suit after the disability ceases, as I have already said, and that also can apply not only to a minor but also to a person in the womb. Therefore, when it says that for the purpose of this section a minor includes a child in the womb, there is no contradiction, having regard to the special purpose of the section. Now, one word with regard to Jammu and Kashmir.

THE DEPUTY CHAIRMAN: You have already spoken.

SHRI SANTOSH KUMAR BASU: I am asking Mr. Pathak to reconsider his position in the light of the observations which I am making, and I am not making a speech at all since **you** think I have already done so.

Now, with regard to clause 11, Mr. Pathak . . .

SHRI G. S- PATHAK: Ma<sub>v</sub> I give the clarification which you wanted from, me?

SHRI SANTOSH KUMAR BASU: Not now, I shall take it. Let me give my clarification now as a commentary upon what you have said.

THE DEPUTY CHAIRMAN: Please do so briefly. Otherwise Mr. Pathak will clarify what you say, and it will go on.

SHRI SANTOSH KUMAR BASU: I suppose I have been able to clarify the matter for the benefit of my colleagues here to a certain extent.

Now, as regards clause 11, my friend has drawn attention to its sub-clause (2) which says:

"No rule of limitation in force in the State of Jammu and Kashmir or in a foreign country shall be a defence to a suit instituted to the said territories on a contract entered into in that State or in a foreign country unless the rule has extinguished the contract;" \* \* \*

Now, my friend says there is no rule in the Jammu and Kashmir limitation law which extinguishes a contract. May be, but there may come some day when some kind of rule may arise or be enacted there which may extinguish a contract but that will be applicable here as a plea of limitation, not otherwise. Therefore, I do submit that there is nothing wrong,

[Shri Santosh Kumar Basu.] nothing incongruous in either of these two subclauses. We need not be afraid that this clause will land us in difficulty, or any litigant in difficulty later on.

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Madam Deputy Chairman, for a moment I did not think that there was any necessity for me to speak, but since the discussion has arisen as to the interpretation of the word "minor" occurring in the clause under discussion and in Explanation of "minor" appearing at the end of the clause—the addition of the Explanation is the result of an amendment moved by me in the course of the deliberations on the Bill in the Joint Committee of both Houses-I thought it was my duty to speak about this. This question had been discussed at length under the guidance of the acting Chairman and under the guidance of the Deputy Minister for Law, in the Joint Committee, and also under the guidance of other persons who are very well versed in the subject. The intention with which this amendment was sought to be moved in the Select Committee was to obviate the difficulty caused by the conflict of judicial decisions between the High Court of Madras and the High Court of Lahore in construing the word "minor" for the purpose of application of the doctrine of limitation, undoubtedly is a procedural right and not a substantive right. It  $\B$ presumed—as Mr. Pathak was pleased to observe—that a substantive right is presupposed to exist before the law of limitation can be made applicable for the determination whether a person can make use of his substantive right in a proper way. In other words, it may be an adjectival cr a procedural law, but not a substantive law. Now the intention with which this amendment was •ought to be moved was this. If once a person, a minor, has got certain rights in relation to which he has to file a suit, or in order to exercise his rights he has to follow a certain procedure, and that procedure is prescribed by the law of limitation, or any other law, then, if a minor has got those advantages—I may put it so to use a very common or a popular language if a minor is given certain advantages by the fact of himself being a minor, then the question was, if the child was in the womb, and if a right, if a particular procedural right is likely to expire before the person comes out of the womb and gets the right which he would get as a minor, for the mere fact that a person is in the womb, is he to be denied the rights, the procedural rights, to use the language of Mr. Pathak? Should he be denied those procedural rights which he would get otherwise if he was born already? The Madras High Court had taken the view, probably based on principles of equity and good conscience, that in all cases where the benefits should accrue to a minor even in relation to the procedure, the same must be applied even to a child in the womb. They had been generous enough to construe the word "minor" as one including a child in the womb. But unfortunately certain High Courts have taken a contrary view. If the matter had been left at that stage, the matter would have to be ultimately settled by an argument before the Supreme Court, and when once the Supreme Court gives a decision, it would be a law binding on all High Courts under the Constitution. The Select Committee thought over the matter whether it was desirable to leave the matter, to make the law, a lawyers' paradise so that the lawyers may have time and opportunity to agitate about the matter, argue before the Supreme Court and get a decision, or whether it was the duty of the Parliament to resolve this conflict by a suitable amendment, and then added the Explanation. Now when we read this clause and the Explanation together, there is the Explanation which says:

"For the purposes of this section, 'minor' includes a child in the womb"

Whatever the purposes might be, that is a different matter; whether it is going to be a substantive right or a procedural right, we are not concerned with. Whatever the purposes, the particular clause contemplates, for the purposes of the application of the provisions of the law of limitation to a minor, that in all cases regarding those purposes, if the minor happens to be a child in the womb, then too all the benefits should accrue to that child, irrespective of the fact whether it is a minor born or a minor in the womb. That is the interpretation sought to be given so that the benefits accruing to a particular child in the womb may be similar to the benefits that may accrue to a minor. This is the intention with which the amendment was sought to be moved, and this is the purpose for which the Select Committee accepted the amendment.

Then the next clause to which Mr. Pathak referred was the one relating to the extinction of rights of contract, in relation to Jammu and Kashmir, by a rule or regulation in operation there . . .

SHRI SANTOSH KUMAR BASU: Or in a foreign country.

SHRI K. V. RAGHUNATHA REDDY: Yes, or in a foreign country. If I may, with great respect, say, Mr. Pathak himself was one of the members of the Law Commission, and one of the paragraphs in that Law Commission's Report, the very language there had been copied in this clause, and I do not see any conflict here unless Mr. Pathak feels that the language used, by the Law Commission consisting of members of eminence meant to convey something else, or that the language used by the members of the Law Commission was not sufficiently happy or exact m terms of legal interpretation. That of course is a different matter. I think the language used in these clauses is quite happy and I have no doubt that any court would give the real and

the legal interpretation giving expression to the intent imported in these various clauses.

Thank you.

Shri **BIBUDHENDRA** MISRA: Madam Deputy Chairman, I have heard with rapt attention the speeche\* and the suggestions made, and I am really happy that the Bill, in a large measure, has got the support of hon. Members of this House. Within roy limited range I will of course try to answer the main points that have been raised, but I must confess that when eminent jurists and esteemed persons like Shri Pathak and Shri Sapru pose questions, it certainly creates a doubt and hesitancy in my mind. Both of them have referred to the provisions of clause 6, and the Explanation that has been added to it and have raised problems from different angles. Mr. Sapru posed the problem and asked, "How do you know by the definition of a child in the womb as to wnen exactly the gestation takes place"? I would have been happy, Madam, if with his experience, which is certainly more than mine, he would have tried to answer the question instead of posing it. I want to make it clear that all that clause 6 says is that, for the purposes of limitation, limitation is not computed from the date of gestation but is computed from the date of birth, and the period of gesta tion is only added to it As I have already pointed out, Madam, so far as this clause 6 is concerned, it was the subject-matter of a great controversy and the subject matter of judicial interpretation, and different view\* were held by different High Court."!. One High Court took the view that a person means ft person born and, can not include A child in the womb, Whereas there ere other High Court\* like the High Court of Madras and AUahab'" took the view that if the intention of the section te to protect the interest of a minor, then it would \* dtable and un,iust \f same protection is not given to a child which is already in the womb

[Shri Bibudhendra Misra.]

and, therefore, a child in the womb is also a minor for purposes of the law. Of course, there are so many presumptions. I would only remind Shri Sapru of the presumptions of section 112 of the Evidence Act, the presumption of legitimacy and all that. So that is a question of proof as to when gestation took place. But what is important in this connection is to know that the computation is not to be made from the time of gestation but from the time of the birth.

Now, Madam, it is an equitable principle also. If it is intended under clause 6 that whenever a cause of action accrues in favour of a minor and the minor gets the rights to sue. I fail to understand why the child in the womb should not get the same right. For example, in the case of an alienation made by a Hindu father, well, if a child is there, say, already one day old, he can bring a suit three years after he attains majority. If the father dies after having made alienation and the child is born the next day, he has not got the same right because he was in the womb. The principle is certainly inequitable and, therefore, it was suggested to bring the different judicial conflicts at rest and to make the law clear—it was thought over quit a number of times by the Select Committee in two or three sittings, so far as I remember— it was suggested that the definition should include a child in the womb. Mr. Pathak says that it will create some difficulties and the language is not happy. I should have been happy if he had suggested a better language. But he has not done' that. He has only fommented that this language is not happy.

Madam, it has been well explained for purposes of this section only that a minor includes a child in the womb. Tt does not equate a child in the womb with the minor. It enlarges the definition of a minor so as to bring within its fold a child in the womb also, and that is only for purposes of clause 6 of the Bill, namely, wherever a cause

of action accrues in favour of a minor he shall have the right to sue until three years after he attains majority. That is the main point, Madam, that has been argued.

Madam, a reference has been made by Shri Pathak to clause 11. He says that if the rule has extinguished the contract, the rule is of a substantial character and has no place in the Law of Limitation. I would only point it out to him that even in the procedural law sometimes there are rules which are rules substantial in character; it is not unknown to the procedural law. The more experienced lawyer-Members here will bear me out that the procedural law also has to sometimes provide for rules of substantial character and this clause 11 in substance has been taken out bodily from the existing Act itself. The Law Commission recommended that they did not see any reason as to why clause 11 should be changed. They wanted its retention. They have suggested the same language also and we have bodily taken it from here excepting that we have changed some word\* here and there.

Then, Madam, of course an amendment has been tabled. I will refer to it afterwards. Shri Sapru has raised a question that if in. cases of life insurance policies the date of the denial of the claim has to be taken as the date for purposes of computing the period of limitation, why should the same principle not also be followed in general insurance policies also, I mean other policies as well? I would only say here, Madam, that it was by an oversight of the Members that it was not so included and I will be ready to accept the amendment when it is moved in due course. With these words. Madam, I move.

SHRI SANTOSH KUMAR BASU: Are you accepting the amendment regarding general insurance?

SHRI BIBUDHENDRA MISRA; Of course, but that will have *to* be moved.

SHRI AKBAR ALI KHAN: Why should the municipalities get thirty years?

SHRI BIBUDHENDRA MISRA: That is a point. Of course, so much has been said here about article 112. It will be remembered that the period of, limitation for the Government so long even under the existing Act is 60 years. Law Commission But the recommended that the period should be drastically reduced to half, that is, thirty years. The Government has no hesitation in accepting that; we have accepted the recommendation of the Law Commission. They have themselves recommended it. I will read the relevant paragraph, paragraph 162 on page 61 of the Report where they say:--

"Article 149 relates to suits by or on behalf of the Government. The period is sixty years from the time when the period of limitation would begin to run in a like suit by a private person. We recommended that that period may be reduced to thirty years as under the English law. This will bring the period in accord with that prescribed tor local authorities under article 146-A".

SHRI AKBAR ALI KHAN: Perfectly right. But why should the municipalities get thirty years?

SHRI BIBUDHENDRA MISRA: They have got it as recommended by the Law Commission. I mean, that was also discussed here and we have accepted the same principle. So far as the Government is concerned, it has been reduced from 60 years to 30 years.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith, as reported by the Joint Committee of the Houses, be taken into consideration."

The morion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by claua» consideration of the Bill.

Clauses 2 to 32 toere added to the Bill

The Schedule

SHRI KRISHNA CHANDRA: Madam, I move:

- 2. "That at page 17, in column 2, against entry 44(a), for the words 'three years' the words 'six years' be substituted."
- 8. "That at page 17, in column 3, against entry 44(a), after the words 'deceased or', the words 'where the claim is accepted for payment, the date of such acceptance, and' be inserted."
- 4. "That at page 17, in column 2, against entry 44(b), for the words 'three years' the words 'six years' be substituted."
- 5. "That at page 17, in column 3, against entry 44(b), after the word 'loss' the words 'or where the claim on the policy is accepted, the date of such acceptance, and where the claim is denied, either partly or wholly, the date of such denial' be inserted."
- 6. "That at page 17, in column 3, against entry 44(b), after the word loss' the words 'or where the claim on the policy is denied, either partly or wholly, the date of such denial' be inserted."
- 7. "That at page 25, in column 2, against entry 112, for the words Thirty years' the words 'Six years for suits relating to money or moveable property, twelve years for suits relating to immovable property and thirty years for possession of any public street or road or any part thereof from which it has been dispossessed or of which it has discontinued the possession' be substituted."

The questions were proposed.

भी कृरण चन्द्र : माननीय उपसभापति महोदया, मैं एक अमेंडमेंट यह मूव कर रहा हूं:

"That at page 17, in column 2, against entry 44(a), for the words three years' the words 'six years' be substituted."

यह मैं इस वारते कर रहा हूं कि इंश्योरेंस कम्पनीज से कारेस्पांडेंस में काफी देर लग जाती है और काफी देर लगने की वजह से तीन वर्ष का पे.रियड कम होता है। जैसा कि मैंने शर्ज किया था अपने भाषण में कि कारेस्पांडेंस के दिमयान में ग्रगर कम्पनी आखिर में जाकर क्लेम को डिनाई करती है या आधा डिनाई करती है और भ्राधा मन्जुर करती है, तब तो इस बिल में मियाद बढ़ा दी गई है और डिनायल से वह मियाद गिनी जायेगी घौर उसका एइवांटेज उसको मिल जायेगा । लेकिन मैंने साथ में यह भी कहा था कि मान लीजिये कारेस्पांडेंस में तीन वर्ष बीत गये ग्रीर कम्पनी क्लेम को न डिनाई करती है श्रीर न मंजुर करती है बल्कि चुप्पी लगा जाती है, तो क्या होगा ? इसी वास्ते मैंने यह अमेंडमेंट रखा है कि तीन वर्ष के वजाय ग्रगर छ: वर्ष रख दिये जायें ती ज्यादा बेहतर होगा। ज्वाइंट सिलेक्ट कमेटी ने इस श्रमुल को मान लिया है और जो डिनायल का इसमें संशोधन किया गया है वह इस बात को मानते हुए किया गया है कि कम्पनी के साथ कारेस्पांडेंस में देर लगना स्वाभाविक है। इस वास्ते मेरा पहला निवेदन यही है कि ४४ (ए) भीर ४४(बी) में ३ ईवर्स के बजाय ६ ईयर्स रख दिया जाय।

मेरा एक दूसरा श्रमें हमें ट है जिसको माननीय उपमंत्री जी ने मान भी लिया है। एक रुष्ह से वह भनें हमें ट मेरा यह है:

"That at page IT, in. column tagainst entry 44(b), after the ward

'lose' the words 'or where the claim on the policy is denied, either partly or wholly, the date of such denial' be inserted."

यह तो क्लाज ४४ए के बिल्कुल ऐंट पार है। जब वहां मान लिया है कि डिनायल के बाद से लिमिटेशन की मियाद चलेगी तो यहां भी डिनायल के बाद से लिमिटेशन की मियाद मान लेना चाहिये। उपमंत्री जी ने कहा भी है कि वह मानने को तैपार हैं तो मुझे आशा है कि वह मेरा यह अमेंडनेंट मान लेंगे।

श्रव गवर्नभेंट के क्लेम के बारे में भी धर्में इमें ट रखा है। यह बात सहो है कि ला मिशन ने ६० वर्ष के बजाय ३० वर्ष कर दिया है और आपने भी उन्ने को कर दिया है लेकिन अगर कोई बात वाकई में गलत है. अनुचित है, अन्यायपूर्ण है तो फिर उसको हटाना चाहिये । यह कोई बात नहीं है कि ला क मिशन ने जो किया है और वही सलेक्ट कमेटी ने भी किया है। श्रान दि ग्र.उंड ग्राफ इनिवटी देखा जाय, उचित तौर पर देखा जाय और विचार किया जाय और जो बात सही, सच्ची और ठीक मालुम होती है उतको किया जाय । माननीय मंत्री जी ने भी इस बारे में कुछ नहीं कहा कि क्यों ३० वर्ष रखा गया है, किन कारणों से ३० वर्ष का समय गवर्नमेंट को दिया गया है। लिमिटेशन की मियाद इस बास्ते रखते हैं कि एक ऐसा समय निश्चित कर दिया जाय कि जिसके भ्रन्दर जो कोई क्लेम हो वह भ्रदालत में श्रासानी से ले जाया जा सके ग्रीर उस बारे में जो गवाह वगैरह हैं वे सब जिन्दा हों श्रीर सबत तथा उसका प्रतिबाद होनों सामने ग्रासके। ३० वर्ग का समय ऐसा है मामली सुद्रों के लिये, जिसमें कि ये सव बार्ते बत्य हो बाती हैं। तो मेरा अमेंडमेंट यही है कि ३० वर्ष की जगह ६ वर्ष रख दिया जाय, यानी जो मामुली सूट हों चनके लिये, चल सम्पत्ति या

रूपये की वसूली के लिये गवर्नमेंट के लिये छ: वर्ष रखा जाय ग्र**ौ**र जो **∓**लेन प्र.पर्टी के लिये नहीं बल्नि इमम्बेबित प्रापर्टी के लिये हों, स्ट्रीट के बारे में हो, उनके लिये ग्रधिक रख जाय। इमम्बेबिज प्रापर्टी के सूट के लिये १२ साल रख दिया जाय और बाकी जं मामले हों जैसे कि स्ट्रीट के बारे में सूट ह दारोड के बारे में हो या ग्रीर किर्स इनकोचमेंट के बारे में हो, जिसका पजेश चला गया हो और उसके लिये क्लेम का सु करना हो तो उनके लिये भले ही ३०साव रख सकते हैं क्योंकि वे ऐसी चीजें हैं जिनक जल्दी से नोटिस में द्याना कठिन है लेकिन और जो गवर्नमेंट के क्लेम्स है उनके लिये इतना ग्रधिक समय रखन ठीक नहीं है। गवर्नमेंट के इतने रिसोर्सें हैं, इतने बड़े बड़े आफिसेज हैं कि यह बात ठीक नहीं लगती है कि कोई चीं ३० वर्ष तक उसकी नोटिस में नहीं आर ग्रीर गवर्नमेंट ग्रपना माइंड मेक ग्रप नही कर सके कि हमको इसके लिये फ इल करना चाहिये या नहीं करना चाहिये यह चीज बड़ी मद्दी प्रतीत होती है कोई भी यादमी जिसको जरा भी सें है, जो समझदार है और समझ सकत है वह यही कहेगा कि मालम नहीं कि विना पर यह समय दिया गया है। को भी इसको मानने को तैयार नहीं होगा माननीय उपमंत्री जी ने दलील यह दी कि ला किमशन ने ६० वर्ष से ३० व कर दिशा है तो हमने भी इस को कम क दिया है। यह कोई दलील नहीं है। व इसको जस्टीफाई नहीं कर सके हैं कि कि बिना पर सब सुटों के लिये गवर्नमेंट व ३०वर्ष का समय दिया गया है। मैंने इ बारे में भ्रमेंहमेंट दिया है उसे उन्हें मा बेना चाहिये। इन शब्दों के साथ मैं अप श्रमड्मेंट्स की इस सवन के सामने प्रस्त करता हं।

SHRI BIBUDHENDRA MISRA: Sofar as amendment No. 2 is concerned, I am opposed to it because we have already provided in 44(a).......

SHRI AKBAR ALI KHAN: What period has he suggested?

AN HON. MEMBER: Six years.

SHRI BIBUDHENDRA MISRA: He has suggested different periods for different suits. You will find that so far as 44(a) is concerned—I am referring to amendment No. 2—the period is not only 3 years but the existing provision is that the period of 3 years is to be reckoned from the date of the death of the deceased and the Select Committee considered the matter and they have added also another proviso and they have said: 'or where the claim on the policy is denied, either partly or wholly, the date of such denial'. Therefore, it is actually not 3 years from the date of the death of the deceased. If it is a case of denial, then of course, after the claim Is denied, 3 years is given. The Law Commission has also recommended that in all cases of contracts the period of limitation should be 3 years. So I am opposed to

Regarding amendment No. 3, the words here are "where the claim *is* accepted for payment, the date of such acceptance'. I am opposed to it It is not necessary because in all cases of acceptance or acknowledgement of liability, it would be covered by clause IS of the Bill because it would be an acknowledgement of the liability and an acknowledgement of the liability would automatically extend the period of limitation by virtue of clause 18 of the Bill

Regarding amendment No. 4- to increase the period from 3 to 6 years, it is opposed for the same reason. Amendment No. 5 is also opposed for the same reason. I accept amendment No. 6 to 44(b). This will be added to 44(b), So far as amendment No. 1 is concerned, 1 have already given my reason. There are